

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

Item No. 16  
(IB)-2032/ND/2019

**Under Section: 9 of IBC.**

**In the matter of:**

Chowdhry Rubber & Chemical Pvt Ltd

....**Applicant**

Vs.

Nikhil Footwear Pvt Ltd

....**Respondent**

**Order delivered on 28.08.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)  
SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Mr. Manpreet Kaur

For the Respondent :

**ORDER**

Learned counsel for the applicant states that as per the order dated 12.04.2019 passed by adjudicating authority, New Delhi, liberty to the petitioner was granted to file fresh petition for the same cause of action while dismissing the previous application on the ground that claim amount is deferring from the one filed earlier. The copy of the order is placed on record. In view of the same, issue notice through all modes. Adjourned to 04.09.2019.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh